

ஈரோடு ஊராட்சி ஒன்றியத்தில் திட்டப்பணிகளை
விரைந்து முடிக்க கலெக்டர் கந்தசாமி அறிவுறுத்தல்





(பிரிவு 230 மற்றும் சீர்திருத்த-18-என்பது மாண்புமிகு தேசிய நிறுவனங்கள் சட்டத் தீர்மானம் சென்னை அமைப்பு முன்பாக)
CP(CAA)/55(CHE)2026
(CA(CAA)/105(CHE)2025 உடன் தொடர்புடையது)
நிறுவனங்கள் சட்டம் 2013-ன் படி 18 குறித்து விஷயத்தில் நிறுவனங்கள் சட்டம் 2013-ன் பிரிவு 230 மற்றும் இதர பொருத்தக்கூடிய விதிகள் விஷயத்தில்

மற்றும்

ஸ்ரீ ரேவதி ஸ்வேனிங் மில்ஸ் லிமிடெட் மற்றும் அதன் பாங்குதாரர்களுக்கு இடையேயான சம்பந்தப் பற்றித் திட்டம் குறித்து விஷயத்தில்

ஸ்ரீ ரேவதி ஸ்வேனிங் மில்ஸ் லிமிடெட்.

பிரதானத் திருநாள் மேலா பகைமுறையில், திருவி. இயக்குநர் பற்று அலுவலகம் : எல்.எம். எண். 686, ஏ.ஆர். கோட்டம், வள்ளலுார் எண்ண, சிங்கராஜனுார், கோயம்புத்தூர் - 641 005, தமிழ்நாடு, இந்தியா ...மனுதாரர்

மதுரை வைக்கோட்டுக் களையுறு

மதுரை குறித்து அறிவிப்பு

ஸ்ரீ ரேவதி ஸ்வேனிங் மில்ஸ் லிமிடெட் மற்றும் அதன் பாங்குதாரர்களுக்கு இடையேயான சம்பந்தப் பற்றித் திட்டம் குறித்து விஷயத்தில் நிறுவனங்கள் சட்டம் 2013-ன் படி 230-ன் பற்றி மதுரை வைக்கோட்டுக் களையுறு ஜூன் 21, 2026 அன்று நாட்கள் பெரியளவு மற்றும் அதிக மதுரை வைக்கோட்டுக் களையுறு 2, 2026 அன்று தேசிய நிறுவன சட்ட தீர்மானத்தின் சென்னை அமைப்பு முன் விசாரணைக்கு வருகிறது.

இது இரவுத் துள்ளியாகப் பிஸின் விலிபெட்டி மற்றும் அதன் பங்குதாரர்களுக்கு இடையேயான சரணப்படுத்தி திட்டத்தை அனுமதிக்கிறது, நிபந்தனைகள் எட்டும். 2013-ன் பிப்ரவரி 23-ன் கீழ் மறு ஒன்றை வழங்குதலாக ஈன் 21 2026 அன்று நுகரக்கூடியவர்கள் மற்றும் மீது மறு பிளானை விசாரணை செய்வது 2, 2026 அன்று தேசிய நிதியுண் சட்ட தீர்மானத்தின் என்னென்ன அமர்வு-1 முன் விசாரணைக்கு வலுவிருத்த.

மேற்படி மறுவணை ஆதரிக்கப்படுவது அல்லது ஏதிரக்கூடியவர்கள் மறுவணைக்கு வழங்கப்படுகிறது, அவரது அல்லது அவருடைய வழங்குதலுக்கு எதிராகவாய்ப்புடைய அல்லது வியர் மற்றும் முகாபியின் கடிய அல்லது என்னென்ன ஏற்புது அறிவிக்கவும், மறு விசாரணைக்கூடிய வரும் தேதிக்கு இடையே நபர்களுக்கு முன்னதாக மறுவணைக்கு வழங்கப்படுகிறது கண்காணகப்படு அனுமதி வைக்க வேண்டும், இது மறுவணை வழங்குதலுக்கு இடையே, தனது ஏதிரப்பித்தான காரணங்கள் அல்லது அவருடைய பிரபலமும் மதிப்பிற்குரிய நபர் அத்தகைய அறிவிப்புகள் இல்லாததும் கண்காணகப்படுவதன்மூலம். மறுவணை நபர், அவருடையோரும் தேவையானால், அத்தகைய நினைக்கப்படுவது பட்டவர்களை எவ்வுதரீ தீர்வு கைவாய்ப்புடையபரிமிதத்து வரும்படி என்னென்ன.

சிறப்பாகக் கிற்பதும், தனது கிராமியமான காரணங்கள் க்கண்டும் அவைது பிரதானம் மத்தியநிலை நகல் அத்தகைய அச்சிப்பிடும் இணைத்து கிடைக்கப்பெய்யும்பெய்யும்பெய்யும். மறுநிலை நகல், வலுவேற்றமே தேவையாகும், அத்தகைய நிலைக்காகப் பட்டணங்களின் எவற்றும் கீழ்க் கல்வையாற்றப்பட்டுவருகிறது பெற்றும் களவாக்கம்.

சென்னைப்பில் ஆகஸ்ட் 8, 2026 அன்று தேதியிட்டபடி.

M/S. சி. சிவசங்கரன் & சி. சிவசங்கரன்
வருகின்றவர்களை வரம்படுத்திவருகின்ற
எனன். 9/2. முதல் துருக்கி வருக. சீதம்பரம் காவலரி.
ஆய்வகப்பேட்டை, சென்னை - 600018.


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AMBIT FINVEST PRIVATE LIMITED
 கார்ப்பரேட் அலுவலகம்: கனகியா வாஸ் தெரு, 5வது தளம், ஏ 506-510,
 அந்தோளி-சூர்லா சாலை, அந்தோளி கிழக்கு, மும்பை-400093

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இந்திய அரசு, நிதி அமைச்சகம்
கடன் வசூல் தீர்ப்பாயம்
 மீட்பு அதிகாரிகள் அலுவலகம், 2வது மாற்றம் 3வது தளம்,
 துளவன் பாத் - 27 - T.B. ரோடு, கோவை-641 018.

தொலைபேசி எண் : 0422-2390908, 2390530, மின்னஞ்சல் : rodirector@nic

மீட்புப் படிவத்தைக் (R.P) எண்.68/2015 DRC எண்.68/2015 ஓ.எண். 214/2012ல்
 (1991ஆம் ஆண்டு) வழமை வரீசுட்டத்தில் இரண்டு மட்டங்களில் விதிச 38 மற்றும் 52(2) ஆகியற்றின்
 1993-ஆம் ஆண்டு, கடமை வரீசுட்டம் மற்றும் துண்டிப்புச் சட்டத்தின் கீழ் கணினி வங்கியால் கட்டிய
 M/S. சிட்டிபூ யூனியன் வங்கி லிமிடெட்., பொள்ளாச்சி கிளை
 - எதிர் -
 M/s. மீண்டிசி சார்லிஸ் நற்றம் 3 மாற்றவர்கள்

To:
 1/ M/s. மீண்டிசி சார்லிஸ், பிரதிநிதி மற்றும் அதன் உரிமையாளர், எண்.67/1
 ராமலிங்குசுனார் மற்றும் தெரு, பொள்ளாச்சி - 642001. (2) திருமதி K. சந்தியா
 க/பெ. M. கிருஷ்ணபாதி, எண்.67/10, ராமலிங்குசுனார் தெரு, பொள்ளாச்சி
 642001. (3) தரு. M. கிருஷ்ணபாதி த/பெ. மல்லைப்பேட்டை, எண்.67/1
 ராமலிங்குசுனார் மற்றும் தெரு, பொள்ளாச்சி 642001. (4) திருமதி K. கண்ணகி/க
 கேவலம், வலமின் பித்தூர், கோக்கூர் கிராமம், மயிலிசைத்தாறு தாலுகா, தருளாடி.

1	கடன் வசூல் சான்றிதழ் யை (DRC) தொகை	09-11-2015 நாள்(1). கடன் வசூல் சான்றிதழ் எண். 68/2015-இன் எண்.22,01,908.38 (ரூபாய்) மற்றும் அதற்கு எல்லைத் துயிற்று வசூலாகியிருந்த 50% மற்றும் வசூல் முடிந்திருந்த மட்டு மற்றும் 31-10-2015 நாள் முதலாளிகள் அதற்குடே 16.25% விகிதத்தில் தொகை மேல் வசூல் மற்றும் மேற்கூறிய(1) மேல் வசூல் செலவணிகள் உட்பட.
2	19-09-2026 நாள்(2) வசூல் தொகை	17-09-2026 நாள்(2) ரூ.42,25,154/- (ரூபாய் நூற்றாய் வசூல்து இப்படித்தொகையிற்று நூற்று மூன்றாய் நான்கு மட்டு மற்றும் தொகை தொகையாக நூறு நூற்று நான்கு உட்பட மேல்

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CEO – India & Philippines Technology CentersAtos Ajith NC is a distinguished technology and business leader with more than 25 years of global leadership experience across digital transformation, cloud services, enterprise technology operations, and global delivery management. He currently serves as CEO for the India & Philippines Technology Centers at Atos, where he leads one of the organisation’s largest delivery ecosystems, driving business growth, operational excellence, talent transformation, innovation, and AI-led enterprise modernisation initiatives. In his current role, Ajith is responsible for overseeing operations across the India and Philippines Technology Centers, strengthening Atos’ position as a strategic delivery and innovation hub. He is recognised for his ability to scale high-performing organisations, build future-ready talent ecosystems, and execute large-scale transformation programmes that deliver measurable business outcomes. His leadership philosophy combines strategic vision, operational rigour, customer-centricity, and a strong focus on people development. agenda in India and the Philippines.



TMB Foundation Strengthens Critical Care Infrastructure at Kilpauk Government Medical College Hospital, Chennai with Rs. 70 Lacs Medical Equipment Support The TMB Foundation has donated medical equipment worth Rs 70 lakh to Kilpauk Government Medical College Hospital, Chennai, reinforcing its critical care and diagnostic capabilities. The contribution includes three ICU ventilators, patient monitors with accessories, and an ultrasound sonogram machine, which will enhance emergency care and diagnostic services for patients. The equipment was formally handed over on July 25 by Mr. Vincent Menachery Devassy, Executive Director, TMB Ltd., to Dr. M. Kavitha, Dean of the hospital. The event was attended by senior TMB Foundation representatives, hospital officials, and faculty members, who highlighted the importance of CSR initiatives in strengthening public healthcare infrastructure and improving access to quality medical services.

Bank Reports Strong Q1 FY27 Performance with 14.37% Growth in Global Business The Bank reported a strong performance for the quarter ended 30 June 2026, with Global Business rising 14.37% (y.o.y.) to ₹29,05,066 crore, driven by Global Deposits of ₹16,11,685 crore, up 11.63%, and Global Advances of ₹12,93,381 crore, up 17.97%. Domestic Deposits and Advances grew by 10.06% and 16.95%, respectively. RAM Credit increased by 21.20%, while Retail Lending rose 35.88%, with Housing Loans growing 17.85%. Asset quality improved, with GNPA at 1.57%, NNPA at 0.36%, PCR at 94.76%, and CRAR at 17.17%. The Bank also surpassed Priority Sector lending targets and operated 10,131 branches and 11,047 ATMs and Recyclers.



Aisan Industry India Improves Infrastructure at Government School in Mannarpoluru Aisan Industry India, Sri City, in association with Sri City Foundation, inaugurated infrastructure development works at Zilla Parishad High School in Mannarpoluru, Sullurupeta Mandal, Tirupati

District, under its Corporate Social Responsibility (CSR) initiative. The Rs 42-lakh project includes construction of a library building, classroom renovation, installation of an RO water plant and protective grills, provision of classroom furniture and plantation on the school campus. Sri City Director (CSR) Nireesha Sannareddy said the Sri City Foundation, along with industries, has been working to strengthen infrastructure in government schools, contributing to improved enrolment and academic performance. District Educational Officer K.V.N. Kumar appreciated the initiative and the contribution of Sri City’s industrial community towards improving government school infrastructure. The programme included student cultural performances, prize distribution and a tree plantation drive.

CORPORATE BRIEFS



GITAM Hosts Lecture on Catalytic Click Reactions for Sustainable Future GITAM Deemed to be University hosted a guest lecture on “Discovery of New Catalytic Click Reactions for Sustainable Future”, organised by the Department of Chemistry, School of Science. Prof. Devalapaly B. Ramachary, Senior Professor of Chemistry and Assistant Director, Institute of Eminence, University of Hyderabad, spoke on the evolution of modern catalysis and its applications in sustainable chemistry. He discussed areas including asymmetric catalysis, organocatalysis, metal catalysis and biocatalysis, highlighting how organocatalysis can provide environmentally friendly alternatives to conventional processes. Ramachary presented his research on catalytic reactions and functionalised 1,2,3-triazoles, highlighting their applications in medicinal chemistry, including anticancer, anti-tuberculosis, antifungal and antibacterial drugs. He also explained the growing importance of catalytic click reactions in advancing green chemistry and developing efficient chemical processes. Faculty members, research scholars and students actively participated in the session and engaged in discussions on emerging trends in catalysis. He encouraged students and young researchers to pursue original ideas, read scientific literature extensively and consider doctoral research for greater opportunities in innovation. The lecture concluded with an interactive session on catalysis, research methodologies and innovation. The speaker also appreciated GITAM’s research infrastructure and its focus on innovation.



India Remains Competitive in Global Markets, New Export Opportunities Emerging: FIEO India remains competitive in global markets, with newer opportunities emerging for exporters, speakers said at a two-day programme on export opportunities and starting an export business organised by the Federation of Indian Export Organisations (FIEO) in Hyderabad. Amit Kumar, AGM and Branch Head, ECGC, highlighted the role of credit insurance in protecting exporters against non-payment risks from overseas buyers and facilitating access to finance. Srinivas Tatikonda, Zonal Manager, ICICI Bank, discussed export finance, forex solutions and digital banking services for exporters. Kamal Jain, Director, Cargomen Logistics, said changing global demand, free trade agreements, e-commerce and digital platforms were opening opportunities for startups and small businesses. He stressed the importance of quality, compliance, branding, sustainability and value addition. FIEO Telangana Chapter Head R. Kulkarni highlighted the importance of state-level exports in economic growth and employment and briefed participants on FIEO’s Indian Business Portal and Indian Trade Portal. The programme covered export procedures, finance, incentives, market identification, documentation, GST, FTAs and risk management.



India SME Forum Launches Top 50 SMEs of Andhra Pradesh India SME Forum, in partnership with Axis Bank, has launched the Top 50 SMEs of Andhra Pradesh as part of its State SME Awards 2026

initiative. Andhra Pradesh is the second state covered under the seven-state programme, which also includes Gujarat, Maharashtra, Madhya Pradesh, Uttar Pradesh, Karnataka and Telangana. The initiative aims to recognise high-performing MSMEs across manufacturing, services and trading sectors for their contribution to innovation, employment, exports, technology adoption, sustainability and economic growth. Unlike conventional awards, the programme is positioned as a recognition and growth platform. Enterprises selected among the Top 50 will be automatically nominated for the India SME 100 Awards, subject to eligibility and evaluation criteria. Selected businesses will also gain opportunities to engage with investors, banks, technology companies, global corporations, export organisations and industry experts. India SME Forum President Vinod Kumar said the initiative seeks to create a pipeline of globally competitive enterprises from every state. Applications are open at top50sme.in.

Bridging Clinical Precision and Corporate Vision: The Executive Journey of Dr. Manish Mattoo In an evolving healthcare ecosystem where operational efficiency must balance with patient outcomes, Dr. Manish Mattoo represents a rare blend of deep clinical insight and sharp business strategy. As the Executive Director and Chief Executive Officer of HealthCare Global Enterprises Ltd. (HCG), Dr. Mattoo currently oversees one of India’s leading hospital networks dedicated to specialized cancer care and precision oncology. His leadership reflects over two decades of multifaceted experience spanning direct patient care, corporate strategy, multi-hospital management, and complex network expansions.



Dr. Mattoo’s foundation as a medical doctor deeply informs his executive philosophy. He earned his MBBS and MD in Anaesthesiology from B.J. Medical College in Ahmedabad, later beginning his clinical career at premier tertiary care teaching institutions including PGIMER Chandigarh and Civil Hospital Ahmedabad. Recognizing the need for strong financial and strategic governance in large-scale healthcare systems, he complemented his medical background with an MBA in Finance and Strategy from the Indian School of Business (ISB), Hyderabad.



Alliance University Launches India’s First On-Campus Quantum Computer at a Private University Alliance University

has commissioned India’s first quantum computer on a private university campus with the launch of AU-QUASAR (Alliance University – Quantum AI School for Advanced Research) at Electronics City Phase 1, Bengaluru. Inaugurated by Infosys Co-founder Shri Kris Gopalakrishnan, the facility is anchored by an 8-qubit QVidya quantum computing system built by Bengaluru-based QpiAI. The machine is physically installed on campus, enabling students to gain hands-on experience with quantum computing. The new deep-tech campus also features an Artificial Intelligence Lab accelerated by NVIDIA DGX servers, a Knowledge Resource Centre, makerspaces for digital fabrication, electronic systems design and social innovation, a Science Writing and Data Storytelling Lab, and a Technology Business Incubator. AU-QUASAR brings together quantum computing, artificial intelligence, robotics, cyber-physical systems, digital fabrication, social innovation and technology entrepreneurship under one ecosystem. It offers four specialised B.Tech. programmes in Quantum Computing and Information Science, Artificial Intelligence and Machine Learning, Robotics and Artificial Intelligence, and Cyber-Physical Systems. The facility is open to students, researchers, startups and industry partners, strengthening research, innovation and industry collaboration in emerging technologies while promoting future-ready education and advanced technological capabilities in India.

Kotak Mahindra Bank Limited
Registered Office :- 27 BKC, C 27, G Block, Bandra
Kurla Complex, Bandra (E), Mumbai - 400 051.
Branch Office :- No. 22, ING House, M G Road, Bangalore – 560001.

DEMAND NOTICE
STATUTORY NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
The undersigned is the **Authorised Officer of Kotak Mahindra Bank Ltd. (KMBL)** under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to **KMBL**, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to **KMBL** by the said Borrower(s) respectively.

Name of the Borrower (s) / Guarantor (s)	Demand Notice Date and Amount
IHL 43250 CRN(37050624) 1. Venkata Diwakar Pulagam S/o. Pulagam Pasupathi Rao No.11, 1st Floor, Near HEA College, Anand Nagar, Marathahalli, Bangalore- 56. Also at : Venkata Diwakar Pulagam S/o. Pulagam Pasupathi Rao No.104, 1st Floor, G S Mansion, Chinnappannahalli, K R Puram Hobli, Bangalore ... (Borrower)	NPA DATE :- 07-07-2026 ₹ 8,80,317.81 (Rupees Eight Lakh Eighty Thousand Three Hundred Seventeen Paise Eighty One Only) 17/07/2026
Description of Secured Assets (immovable property) - Schedule I :- All that Place and parcel of the immovable property bearing Site No. 25, 26, 27, 36, 37 & 38, Earlier Katha No. 38/1, Later House List Khata No. 98, Mahadevapura C.M.C. Khata No. 59, SAS, Measuring : East to West 80 Feet and North to South 95 Feet, in All Measuring 7600 Sq.Feet, Situated at Chinnappannahalli, K.R Puram Hobli, Earlier Bangalore South Taluk, Presently Bangalore East Taluk, with all rights, appurtenances whatsoever hereunder or underneath or above the surface, and bounded on the : East by : 20 Feet Road; West by : 20 Feet Road; North by : Site No. s. 28 & 35; South by : 20 Feet Road. Schedule II :- 285 Sq.feet, undivided right, title and interest in the immovable property mentioned in Schedule I above. Schedule III :- Flat bearing No. 104, in First Floor, Measuring about 1165 Sq.feet containing Two Bedrooms, together with One Car Parking Space along with proportionate share in common areas such as Passages, Lobbies and Staircase contained in the Multistoried Building to be constructed on the Schedule I property known as "G. S. Mansion".	
If the said Borrowers shall fail to make payment to KMBL as aforesaid, KMBL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of KMBL . Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.	
Date : 08.08.2026 Place : Bangalore	Sd/- (Authorised Officer), For Kotak Mahindra Bank Limited

FORM NO. URC-2
ADVERTISEMENT GIVING NOTICE ABOUT REGISTRATION
UNDER PART I OF CHAPTER XXI OF THE COMPANIES ACT, 2013
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

- Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Bangalore that Steel Bird Aerospace a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
- The Principal objects of the company are as follows:-
 - To carry on the business of designing, developing, manufacturing, machining, fabricating, assembling, importing, exporting and dealing in aircraft parts, aerospace components, precision engineering products, jigs, fixtures, tools and allied engineering products.
 - To establish and operate manufacturing and machining facilities, and to undertake contract manufacturing, precision engineering, maintenance, repair, overhaul (MRO), research, technical consultancy and allied services relating to aircraft parts and aerospace components.
- A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at "Prakruthi" No. 32/1, Konanakunte, Kanakapura Road, Bengaluru – 560062.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 07th day of August 2026
Names of Applicant
1. T. Manjuprasad
2. Suma Manjuprasad

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of the corporate debtor	M/S Twentyfirst Century Pharmaceuticals Private Limited
2. Date of incorporation of the corporate debtor	21.03.1986
3. Authority under which the corporate debtor is incorporated / registered	Registrar Of Companies, Chennai
4. Corporate Identity Number / Limited Liability Identification Number of the corporate debtor	U24231TN1986PT0012817
5. Address of the registered office and principal office (if any) of the corporate debtor	Registered office: No. 360, SIDCO Estate, North Phase, 3rd Cross Street, Ambattur, Chennai, Tamil Nadu – 600098 Also at: Unit II, Khazra No.282, Nahien Dethwin, Nahera Anaripur, Puhana-Khetpur Road, Roorkee Dist. Haridwar, Uttarakhand - 247668. (04.08.2026 order copy received on 06.08.2026)
6. Insolvency commencement date of the corporate debtor	
7. Estimated date of closure of the insolvency resolution process	30.01.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-2019/12211
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-15 Ahrnav Kalash 19A Velachery Road, Saidapet, Chennai 600015 Jayashree2509@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	13/6, Corporation Colony, Rangajapuram 2nd Street, Kodambakkam, Chennai 600024 cjp.21stcenturypharma@gmail.com
11. Last date for submission of claims	22.08.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED on 04.08.2026. (Order copy received on 06.08.2026).

The creditors of TWENTYFIRST CENTURY PHARMACEUTICALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA : Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
JAYASHREE S IYER
Interim Resolution Professional of
Twentyfirst Century Pharmaceuticals Private Limited under CIRP
IBBI/IPA-002/IP-N00741/2018-2019/12211

Date: 07.08.2026
Place: Chennai

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HIGHPOWERV IMPORT AND EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	HighpowerV Import and Exports Private Limited
2. Date of incorporation of corporate debtor	23.12.2010
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Chennai
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U52190TN2010PT0078543
5. Address of the registered office and principal office (if any) of corporate debtor	HighpowerV Towers, Plot No. 61, 5th Cross Street, Loggaiah Colony, Saligramam, Chennai – 600093, Tamil Nadu
6. Insolvency commencement date in respect of corporate debtor	04.08.2026 (Order received on 06.08.2026)
7. Estimated date of closure of insolvency resolution process	31.01.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sudhir GS, IBBI/IPA-001/IP-P-02744/2022-2023/14183
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 11 Subham, Jayalakshmi Street, Keelkatalai, Behind Holy Family Convent School, Chennai, Tamil Nadu – 600117, E-mail: sudhirgaip@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-mail: irphighpowerv@gmail.com Address: 7 th Floor, KR D GEE GEE Crystal, Dr. Radhakrishnan Salai, Mylapore, Chennai 600004
11. Last date for submission of claims	18.08.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the HighpowerV Import and Exports Private Limited on 04.08.2026 (order received on 06.08.2026).

The creditors of HighpowerV Import and Exports Private Limited, are hereby called upon to submit their claims with proof on or before 18.08.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Sd/-
Sudhir GS
Interim Resolution Professional — HighpowerV Import and Exports Private Limited (Under CIRP)
IBBI/IPA-001/IP-P-02744/2022-2023/14183, AFA Valid upto 31.12.2026

Date: 08.08.2026
Place: Chennai

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